

Government of India
Ministry of Consumer Affairs, Food and Public Distribution
Department of Consumer Affairs

LOK SABHA
UNSTARRED QUESTION NO. 1660
TO BE ANSWERED ON 08.12.2021

DIFFERENTIATING BARCODE

1660. SHRI DIPSINH SHANKARSINH RATHOD: SHRI MOHANBHAI KALYANJI KUNDARIYA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the Government has conducted any survey to assess the awareness on how to differentiate barcodes of Indian and Chinese products;
- (b) if so, the details thereof; and
- (c) if not, the reasons thereof?

ANSWER

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री
(श्री अश्विनी कुमार चौबे)

THE MINISTER OF STATE
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
(SHRI ASHWINI KUMAR CHOUBEY)

(a) to (c) : The Government has amended the Legal Metrology (Packaged Commodities) Rules 2011 vide GSR No 629 (E) dated 23.06.2017 wherein as per Rule 6(1)(aa) the name of the country of origin or manufacture or assembly in case of imported products including products imported from China shall be mentioned on the package. Further, as per the provisions of Rule 6(4A), of the said rules, a manufacturer or packer or importer can, in addition to the mandatory declarations, declare- Barcode or GTIN or QR Code on the package.
